

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 318/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.01.2018.**

NAME OF THE COMPANY: Income Tax Officer, Ward 23(3), New Delhi Vs.
ROC in the matter of M/s Shri Sai Ayurveda Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(1) & 252(3)

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
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For the Appellant: Counsel for the Appellant

For the Respondent: None

ORDER

Vide order dated 10th January, 2018, the statement of Mr. Manish Raj, Company Prosecutor, ROC had been recorded that he would be filing his no objection during the course of the day. The same is however not before us.

Re-notify this case for further consideration on 22nd January, 2018.

Sd-

**(Deepa Krishan)
Member (T)**

Sd-

**(Ina Malhotra)
Member (J)**